

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

Date of Hearing/Decision:15.10.2018

**Service Tax Misc. No.51018/2018-Cu (DB)  
In Appeal No.55785/2014**

**[Arising out of Order-in-Appeal No.IND/CEX/000/APP/226/2014 dated 10.09.2014 passed by the Commissioner, Customs, Central Excise & Service Tax, Indore (M.P.)]**

|                    |      |                                                  |
|--------------------|------|--------------------------------------------------|
| <b>CST, Indore</b> | .... | <b>Appellant</b><br>(Rep by Sh. R. K. Majhi, DR) |
|--------------------|------|--------------------------------------------------|

VERSUS

|                        |      |                                      |
|------------------------|------|--------------------------------------|
| <b>Balaji Services</b> | .... | <b>Respondents</b><br>(Rep. by NONE) |
|------------------------|------|--------------------------------------|

CORAM : HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)  
HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)

**FINAL ORDER NO.**

**PER ANIL CHOUDHARY :**

The Revenue has filed the present Misc. Application for withdrawal of the Appeal pursuant to the instructions dated 11.07.2018 issued by the CBEC enhancing the monetary limit for filing the appeal before this Tribunal/Courts. The learned DR for the Department prays for withdrawal of the appeal. None is present for the assessee/Respondents. In this view of the matter, the application is allowed and the appeal filed by the Revenue is dismissed as withdrawn.

(Dictated & pronounced in the open court)

**(BIJAY KUMAR)  
MEMBER (TECHNICAL)**

**(ANIL CHOUDHARY)  
MEMBER (JUDICIAL)**

Ckp.